

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF ISR INFRA PRIVATE LIMITED**

| RELEVANT PARTICULARS |   |   |
|----------------------|---|---|
| 1                    | Name of corporate debtor  | <b>ISR INFRA PRIVATE LIMITED</b>  |
| 2                    | Date of incorporation of corporate debtor   | 01/10/2010  |
| 3                    | Authority under which corporate debtor is incorporated / registered   | Registrar of Companies,<br>Amaravathi Bench, Hyderabad  |
| 4                    | Corporate Identity No. / Limited Liability Identification No. of corporate debtor   | U45209AP2010PTC070675   |
| 5                    | Address of the registered office and principal office (if any) of corporate debtor  | Registered Office:<br>DOOR NO:50-1-41/B, ASR NAGAR,<br>SEETHAMMADHARA,<br>VISAKHAPATNAM - 530013  |
| 6                    | Insolvency commencement date in respect of corporate debtor   | 09/09/2019  |
| 7                    | Estimated date of closure of insolvency resolution process  | 07/03/2020 (180 days from the date of Commencement of Corporate Insolvency Resolution Process)  |
| 8                    | Name and registration number of the insolvency professional acting as interim resolution professional                                 | PRADEEP KUMAR SRAVANAM<br><b>IBBI/IPA-003/IP-N000100/2017-18/11009</b>  |
| 9                    | Address and e-mail of the interim resolution professional, as registered with the Board   | 6-40, Plot No: 101,<br>Suprabhat Township, Venture – 2,<br>Near Nalla Mallareddy Engineering<br>College, Kachavani Singaram<br>Hyderabad – 500088.<br>E-mail 12283kumar@icmaim.in |
| 10                   | Address and e-mail to be used for correspondence with the interim resolution professional   | As above in entry No: 9   |
| 11                   | Last date for submission of claims  | 26/09/2019<br>(14 days from the date of intimation of order to Insolvency Professional)   |
| 12                   | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Nil   |
| 13                   | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | Not Applicable  |
| 14                   | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at  | <a href="http://ibbi.gov.in/downloadform1.html">http://ibbi.gov.in/downloadform1.html</a><br><br>Not applicable   |

Notice is hereby given that the National Company Law Tribunal, Amaravathi Bench, Hyderabad has ordered the commencement of a Corporate Insolvency Resolution Process of **ISR INFRA PRIVATE LIMITED** on 09/09/2019 (Order made available on 12.09.2019).


The operational creditor of **ISR INFRA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 25/09/2019 to the Interim Resolution Professional at the address mentioned against entry No. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of  
INTERIM RESOLUTION PROFESSIONAL  
Date: 12.09.2019  
Place: Hyderabad

  
PRADEEP KUMAR SRAVANAM  
IBBI/TPA-003/IP-N000100/2017-18/11009

